

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 147/TT/2015**

- Subject : Truing up of transmission tariff for the 2009-14 tariff period and transmission tariff for 2014-19 tariff period for LILO of existing Bangalore-Salem 400 kV S/C line at Hosur under system strengthening – XVIII in Southern Regional Grid.
- Date of Hearing : 20.1.2016
- Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. and 14 others
- Parties present : Shri M.M Mondal, PGCIL  
Shri S.K.Venkatesan, PGCIL  
Shri Y.K Sehgal, PGCIL  
Shri Nitish Kumar, PGCIL  
Shri G.C Dhal, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Anshul Garg, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for LILO of existing Bangalore-Salem 400 kV S/C line at Hosur under system strengthening – XVIII in Southern Regional Grid.
- b) The transmission charges for the said assets from COD to 31.3.2014 was approved vide order dated 29.1.2015 in Petition No.165/TT/2013.
- c) Additional capitalization for the 2009-14 tariff period for the said assets is ₹603.48 lakh in 2013-14.



d) Additional capitalization for the 2014-19 tariff period for the said assets is ₹204.12 lakh in 2014-15 and ₹238.50 lakh in 2015-16.

2. In response to a query, of the Commission regarding RCE, the representative of the petitioner submitted that they will submit the RCE shortly.

3. The Commission directed the petitioner to submit RCE on affidavit by 5.2.2016 with copy to respondents. The Commission observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

V. Sreenivas  
Dy. Chief (Law)

